

National Company Law Tribunal




Allahabad Bench

CP NO. (IB) 127/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE COMPANY: JBB Enterprises Vs. VMS Mobitech Pvt. Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 3 of 128 Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Dr. Pawan Jaiswal	PCMA	Petitioner	
2.	Nidhi Singh	Advocate	Petitioner	
3.	Amitabh Agarwal	Advocate	Respondent	
4.	Vinod Kumar	Advocate	Respondent	

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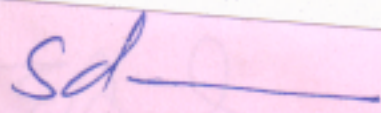
Dr. Pawan Jaiswal, PCMA along with Advocate Nidhi Singh for petitioner. Shri Amitabh Agarwal, Advocate for Respondent.

It has been brought to our notice by this Registry, that the Learned R.P effected paper publication in respect of the Corporate Debtor Company before his formal appointment as R.P., which was made after receiving necessary comments from the IBBI Board, as his appointment was made on 7/11/2017. Thereafter, such public announcement by the R.P. in anticipation of his appointment in the Corporate Debtor Company may not be legally valid, as the R.P. supposed to take over charge of the management of the Company only on 7/11/2017 or thereafter.

Therefore, he is required to re-do the paper publication in accordance with provisions of I& B Code and to act accordingly.

Date: 30/11/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)